

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD
Court 2**


Co.Appeal 22/NCLT/AHM/2020

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 03.03.2020**

Name of the Company: Department of Income Tax
V/s
Bhalchandra Properties Pvt Ltd & Anr

Section : Section 252(3) of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Nachiket D. Melta	Advocate	Appellant	
2.				


ORDER

The Appellant is represented through learned counsel.

Learned Lawyer appearing on behalf of the Appellant (Income Tax Department) requesting time as they are awaiting paper publication.

List the matter on 27.03.2020.


**CHOCKALINGAM THIRUNAVUKKARASU
MEMBER TECHNICAL**


**MANORAMA KUMARI
MEMBER JUDICIAL**

Dated this the 3rd day of March, 2020